

## ACT No. VII OF 1886.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 8th March, 1886.)

An Act to amend the Indian Registration Act, 1877.

WHEREAS it is expedient to amend the Indian Registration Act, 1877, in manner hereinafter appearing; It is hereby enacted as follows:—

Short title and commencement.

1. (1) This Act may be called the Indian Registration Act, 1886; and

(2) It shall come into force at once.

Addition to section 17 of Act III of 1877.

2. After clause (f) of section 17 of the Indian Registration Act, 1877, the following clause shall be inserted, that is to say:—

“(ff) any debenture issued by any such Company and not creating, declaring, assigning, limiting or extinguishing any right, title or interest to or in immoveable property except in so far as it entitles the holder to the security afforded by a registered instrument whereby the Company has mortgaged, conveyed or otherwise transferred the whole or part of its immoveable property or any interest therein to trustees upon trust for the benefit of the holders of such debentures, or”.

Addition to sections 17 and 89, and amendment of section 58, of same Act.

3. (1) After clause (l) of section 17 of the same Act the following clause shall be added, that is to say:—

“(m) orders granting loans under the Agriculturists' Loans Act, 1884, and instruments for

for securing the repayment of loans made under that Act."

(2) In section 58 of the same Act, for the words "or a copy of a certificate under the Land Improvement Act, 1871, sent by the Collector to be registered," or, where the Land Improvement Loans Act, 1883, is in force, for the words "or a copy of an order under the Land Improvement Loans Act, 1883, sent by the Collector to be registered," there shall be substituted the following words, namely:—

"or a copy sent to a registering officer under section 89".

(3) After the second paragraph of section 89 of the same Act the following paragraph shall be added, that is to say:—

"Every officer granting a loan under the Agriculturists' Loans Act, 1884, shall send a copy of any instrument whereby immoveable property is mortgaged for the purpose of securing the repayment of the loan, and, if any such property is mortgaged for the same purpose in the order granting the loan, a copy also of that order, to the registering officer within the local limits of whose jurisdiction the whole or any part of the property so mortgaged is situate, and such registering officer shall file the copy or copies, as the case may be, in his Book No. 1."

4. After clause (m) of section 17 of the same Act as amended by this Act the following clause shall be added, that is to say:—

Further addition to section 17 of same Act.

"(n) any endorsement on a mortgage-deed acknowledging the payment of the whole or any part of the mortgage-money, and any other receipt for payment of money due under a mortgage when the receipt does not purport to extinguish the mortgage".

5. In the second paragraph of section 50 of the same Act, "(ff)" shall be inserted between "(f)" and "(g)", and for the word and letter "and (l)" the letters

Amendment of section 50 of same Act.

letters and word “(l), (m) and (n)” shall be substituted.

Addition to section 90, and amendment of section 91, of same Act.

6. (1) After clause (d) of section 90 of the same Act the following clause shall be inserted, that is to say :—

“(e) notices given under section 74, or section 76, of the Bombay Land-revenue Code, 1879, of relinquishment of occupancy by occupants, or of alienated land by holders of such land.”

Bom. Act of 1879.

(2) In section 91, for the word and letter “and (c)” the letters and word “(e) and (e)” shall be substituted.

(3) The said Act shall be construed as if the amendments made in it by this section had been made at the time the Act came into force.